

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s). 4854-4856/2009

(From the judgement and order dated 06/01/2009 in SA No. 561/2008 & SA No. 858/2008 & SA No. 901/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

BHUPENDRA NATH TRIPATHI & ORS.

Respondent(s)

(With prayer for interim relief and office report )  
(For final disposal)

WITH SLP(C) NO. 11223 of 2009

(With appln.(s) for impleadment and with prayer for interim relief and office report)

W.P(C) NO. 573 of 2009

(With appln.(s) for stay and office report)

Date: 10/02/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY  
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s)

Mr. P.P. Rao, Sr.adv.  
Ms. Svitri Pandey, Adv.  
Mr. Shrish Kumar Misra,Adv.

Mr. A.S. Pundir, Adv.

For Respondent(s)

Dr. Abhishek Manu Singhvi, Sr.Adv. (NP)  
Mr. R.K. Singh, adv.  
Mr. Kumar Gaurav, adv.  
Mr. Sushil Kumar, adv.  
Mr. Rameshwar Prasad Goyal,Adv.

Mr. Gopal Singh ,Adv (NP)  
Mr. Amitesh Kumar, adv.  
Mr. Ravi Kant, Adv.

Mr. Neeraj Kumar Sharma, Adv.  
Mr. Vivek Sharma, adv.  
Mr. Bhavya Sethi, Adv.

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SLP(C)4855/09

Mr. Harioum Sharma, adv.  
Mr. P.K. Jain, Adv.

For Impleadment

Mr. U.S. Prasad, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Writ Petition(C) No.573 of 2009

Mr. Shrish Kumar Misra, learned counsel accepts  
notice on behalf of Respondent Nos. 1, 2 and 3. He may  
file Counter Affidavit within four weeks'.

Issue fresh notice as against Respondent No.4  
returnable in two weeks.

Dasti service, in addition, is permitted.

List all the three matters after four weeks.

(Sukhbir Paul Kaur)  
Court Master

(Vijay Dhawan)  
Court Master